## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No. 128/MP/2022

: Petition under Section 11(2) of the Electricity Act, 2003 read with Subject

79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003 and also seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the

Electricity Act, 2003.

Date of Hearing : 27.9.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: Tata Power Company Limited (TPCL) Petitioner

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.

Parties Present : Shri Sajan Poovayya, Sr. Advocate, TPCL

Shri Shreshth Sharma, Advocate, TPCL Ms. Nehul Sharma, Advocate, TPCL Shri Neel Rahate, Advocate, TPCL Shri G Saikumar, Advocate, MSEDCL Shri Ssahel Sood, Advocate, MSEDCL Shri Tanishq Sirohi, Advocate, MSEDCL

Shri M. G. Ramachandran, Sr. Advocate, GUVNL, PSPCL &

Haryana Utilities

Ms. Srishti Khindaria, Advocate, GUVNL

Ms. Poorva Saigal, Advocate, PSPCL & Haryana Utilities Shri Shubham Arya, Advocate, PSPCL & Haryana Utilities

Shri Ravi Nair, Advocate, PSCPL & Haryana Utilities Ms. Shikha Sood, Advocate, PSPCL & Harvana Utilities

Shri Ishan Kunavat, Advocate, Rajasthan Utilities

Shri Tarun Ahuja, RUVNL

## Record of Proceedings

During the course of hearing, the learned senior counsel for the Respondents No. 1, 2, 7 & 8 and the learned senior counsel for the Petitioner made their detailed submissions in the matter.

- Based on the request of the learned senior counsel and learned counsel for the parties, the Commission permitted all the parties to file their respective written submissions (not exceeding five pages) within ten days with copy to the other side.
- 3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)